

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. Nos.35 & 36 of 2008 in
A.F.R. No. 108 of 2008**

Dated : April 22, 2008

**Present: Hon'ble Mr. Justice Anil Dev Singh, Chairperson
Hon'ble Mr. A.A. Khan, Technical Member**

Lifestyle International Pvt. Ltd., ... **Appellant (s)**

Versus

MERC & Anr., ... **Respondent (s)**

Counsel for the Appellant (s) : Mr. Arvind Kumar

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
for MERC – Resp.1
Mr. Ravi Prakash for Resp.2

ORDER

I.A. No. 35 of 2008

Delay in filing the appeal is condoned as sufficient cause is made out in the application for condonation of delay.

The application for condonation of delay is disposed of.

A.F.R. No. 108 of 2008

Admit. Issue notice. Mr. Buddy A. Ranganadhan accepts notice on behalf of the first respondent and Mr. Ravi Prakash accepts notice on behalf of the second respondent.

The instant appeal is covered by the decision of this Tribunal in Appeal Nos. 29 to 33 of 2008, dated April 1, 2008.

Accordingly, the appeal is disposed of in terms of the aforesaid decision.

**(A.A. Khan)
Technical Member**

**(Anil Dev Singh)
Chairperson**